

import of raw materials for export production; ensuring increased availability of export credit etc.

High Court Benches of Kerala

2689. SHRI N.K. PREMCHANDRAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details of the State Capitals in the country where there is no High Court Headquarters or High Court Benches;

(b) the details of the places of various States of the country where High Court Benches have been provided since January, 1990;

(c) the reasons for non constitution of the High Court Bench at all State Capitals;

(d) whether the Government propose to set up a High Court Bench of Kerala at the State Capital; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Itanagar, Gandhinagar, Thiruvananthapuram, Bhopal and Bhubaneswar are the State Capitals in the country where at present there is no High Court or its Bench.

(b) Permanent High Court Benches have been established at Kohima (Nagaland), Aizawl (Mizoram), Imphal (Manipur), Agartala (Tripura) and Shillong (Meghalaya) since January, 1990.

(c) to (e). The Government of India have decided that a Bench of Gauhati High Court may be ordered to sit at Itanagar after necessary infrastructural facilities have been provided by the Government of Arunachal Pradesh. No complete proposal has been received from the concerned State Governments, in consultation with the Chief Justices of the respective High Courts, for establishing High Court Benches at Gandhinagar, Thiruvananthapuram, Bhopal and Bhubaneswar. As such, it is not possible for the Central Government to take any action in the matter.

[Translation]

Export of Handloom and Handicraft Items

2690. SHRI MOHAMMAD ALI ASHRAF FATMI :

SHRI MAHESH KUMAR M. KANODIA :

SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of TEXTILES be pleased to state:

(a) the target fixed for the export of handloom and handicraft items during each of the last three years and the extent to which it was achieved;

(b) the foreign exchange earned therefrom during the said period;

(c) the target fixed for the year 1996-97 and the foreign exchange likely to be earned therefrom;

(d) whether the Government propose to export of such items, State-wise; and

(e) if so, the action taken in this regard so far and the names of the States that contribute highest to the export of handicrafts?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). The targets fixed for the exports of cotton handloom textiles and handicrafts items during the last three years and the achievements against them have been as follows :

Year	In US Million Dollars			
	Cotton handloom textiles		Handicrafts	
	Target	Achievement	Target	Achievement
1993-94	410.56	413.66	946.83	1071.30
1994-95	475.00	479.19	1234.00	1321.71
1995-96	500.00	448.54	1542.00	1497.87

(c) The targets fixed for the exports of cotton handloom textiles and handicrafts items during 1996-97 are as follows :

Cotton Handloom Textiles	US \$ 470 Million
Handicrafts	US \$ 1600 Million

It is expected that the targets would be achieved by the end of the financial year.

(d) and (e). There is no proposal currently to export such items State-wise export figures maintained.

[English]

Setting up of Industries by NRIs

2691. SHRI MURALIDHAR JENA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of proposals received by the Government from the non-resident Indians (NRIs) for setting up various industries in India during each of the last two years;

(b) the number of proposals out of them approved by the Government, sector-wise;

(c) the quantum of foreign exchange involved thereon;

(d) the number of the industries in which the production has started;

(e) whether the Government propose to set up such industries in Orissa during current financial year; and

(f) if so, the details thereof, if not, the reasons therefor?